

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 55/2006

Date of order: 07.03.2007

Mr. B. Khan, proxy counsel for
Mr. Y.K. Sharma, counsel for applicant.
None present for respondents.

Mr. B. Khan, proxy counsel submits that due to some personal difficulty, Mr. Y.K. Sharma, counsel for applicant is not in a position to attend the Court and he prays for a short adjournment in the matter. The case is adjourned to 09.05.2007.

[Tarsem Lal]
Administrative Member

[Kuldip Singh]
Vice Chairman

Mr. Bhenwaroo Khan admin. bench holder for
Mr. Y.K. Sharma, Counsel to applicant.
Mr. Manoj Bhandari, Counsel to the respondents.

The learned counsel appearing on behalf of applicant submitted that the relief prayed for by the applicant in this O.A. has already been given by the respondent-department and nothing remains in the O.A. Since the relief has been given to the applicant, the O.A. has become infructuous and the same is accordingly dismissing as having become infructuous.

[Signature]
(C.R. Bhandari)
AM

[Signature]
(Kuldip Singh)
VC

9/5/07

R/c
Q. No. 1405-07
for Mr. Manoj Bohadari

Part II and III destroyed
in my presence on 03-8-14
under the supervision of
section officer (J) as per
order dated 26-3-14

Section officer (Record)

R/c
msd
R/c